

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No.61/1931/2020

This the 22nd day of July, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



1. Munawar Iqbal, aged 42 years, S/o Sh. Mohd. Iqbal, R/o Village, Chowkian, Tehsil Darhal, District Rajouri.

.....**Applicant**

(Advocate:- Mr. INTIKHAB H SHAH - Not Present)

Versus

1. State of J&K through Commissioner/Secretary to Government Health and Medical Education Department J&K Government, Civil Secretariat, Jammu & Ors.

.....**Respondents**

(Advocate: Mr. _____)

**O R D E R
I O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Despite sending the link to the learned counsel for the applicant for joining the video conference, he has not joined the conference today.

2. On the previous dates i.e. 26.02.2021 and 06.07.2021 nobody had joined the video conference on behalf of the applicant and today also none appears for the applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of the applicant.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Sushil